

**GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF HIGHER EDUCATION**

LOK SABHA

**UNSTARRED QUESTION NO. 2034
ANSWERED ON 19.12.2022**

Principals from SC Community in Colleges of Delhi

2034. **SHRI RAVIKUMAR D:**

Will the Minister of Education be pleased to state:

- (a) the number of Principals belonging to Scheduled Caste (SC) category in colleges of Delhi University;
- (b) whether their representation is poor in Delhi University and if so, the details thereof and the reasons therefor;
- (c) whether there is any Vice-Chancellor from SC community in Central Universities and if so, the details thereof and if not, the reasons therefor;
- (d) the number of teaching posts allocated for SCs in Central Universities and the percentage of teachers from SC community therein; and
- (e) the steps taken or proposed to be taken by the Government to fill up the backlog vacancies in this regard?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF EDUCATION
(SMT. ANNPURNA DEVI)**

(a) to (e) The post of Principal and Vice Chancellor are Single Cadre Post. The appointment of Principal in college of University of Delhi is made as per the norms laid in UGC Regulation, 2018. Likewise, the appointment of Vice Chancellor is made as per the Act and Statutes etc of the respective Central University. Ministry of Education has directed all Higher Education Institutions (HEIs) to fill up the vacancies in a Mission Mode. In addition to writing to all the HEIs to fill the vacancies in a mission mode, the Ministry has set up a monthly monitoring mechanism. The Central Education Institutions (Reservation in the Teachers Cadre) Act, 2019 has been notified on 09.07.2019 to ensure preparation of the rosters by considering the university as a unit. Also, according to the Act, reservation is applicable in all the HEIs except the institutions listed in the schedule and few other exceptions as stated in the Act. Further, as per this Act, reservation is provided for all posts in direct recruitment in Teacher's cadre in Central Education Institutions. After enactment of this Act, no reserved post is to be de-reserved.
